

**Automation in Offices**

179. Dr. Ranen Sen: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that several State Governments objected to the introduction of Automation in offices and have informed the Central Government of their opinion; and

(b) if so, the reaction of Government thereto?

The Minister of Labour and Rehabilitation (Shri Nathi): (a) Yes. Labour Ministers of several States expressed such opinion at the last meeting of the Standing Labour Committee on 10-5-1967.

(b) The Labour Ministry's views as expressed at the Conference were that the installation of computers for clerical work in an establishment should not be allowed if it leads to retrenchment or create unemployment for the workers in that establishment.

**Report on NEFA by Parliamentary Delegation**

180. Dr. Ranen Sen:

Shri Dhireswar Kalita:

Shri P. K. Deo:

Shri G. C. Nalk:

Shri K. P. Singh Deo:

Shri A. Dipa:

Shri Yashpal Singh:

Shri S. C. Samanta:

Shri Hukam Chand Kachwal:

Shri Jagannath Rao Joshi:

Shri Mohan Swarup:

Shri B. S. Vidyarthi:

Shri D. C. Sharma:

Shri D. N. Patodia:

Shri Gadilingana Gowd:

Shri Mohamed Imam:

Shri S. K. Tapariah:

Shri Onkar Lal Berwa:

Shri Y. A. Prasad:

Shri Sidheswar Prasad:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Parliamentary delegation which visited NEFA last

year had submitted any report to Government;

(b) if so, the main recommendations contained in the report;

(c) whether Government have examined the report; and

(d) if so, the decisions taken on those recommendations?

The Minister of State in the Ministry of Home Affairs (Shri VMya Charan Shukla): (a) Yes, Sir.

(b) to (d). A statement showing the main recommendations made by the Parliamentary Delegation and the decisions taken by the Government on those recommendations is placed on the Table of the House. [Placed in Library. See No. LT-353/67].

**Wage Board for Coal Mining Industry**

181. Shri Deven Sen:

Shri Sharda Namd:

Shri J. B. Singh:

Shri Bharat Singh:

Shri Ranjit Singh Chauhan:

Shrimati Tarkeshwari Sinha:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether any decision has been taken by Government on the recommendations of the Central Wage Board on Coal Mining Industry;

(b) if not, when Government propose to take a decision;

(c) whether it is a fact that the employers' representatives have been invited for discussion in the matter;

(d) if so, the issues on which such consultation has been felt necessary; and

(e) whether Government propose to give retrospective effect to their decision from the 1st January, 1967, as recommended by the Coal Wage Board?

The Minister of Labour and Rehabilitation (Shri Nathi): (a), (b) and (c). The recommendations of the Wage Board are being considered and

Government decisions thereon will be announced as early as possible.

(c) and (d). No. A meeting with the representatives of employers as well as workers was proposed to be held on the 12th May, 1967 to discuss the action to be taken on the recommendations of the Board. The meeting was however cancelled and no fresh meeting has been fixed.

#### Incentive Scheme for Industries

182. Shri K. N. Pandey:  
Shri N. P. Yadav:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether Government propose to introduce a model form of an incentive scheme in different types of industries; and

(b) if so, the salient features thereof?

The Minister of Labour and Rehabilitation (Shri Nathi): (a) No.

(b) Does not arise.

#### Labour participation in Industries

183. Shri K. N. Pandey:  
Shri N. P. Yadav:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that the scheme of labour participation in managements is being tried in some of the public sector industries; and

(b) if so, how the scheme is working and to what extent the parties have been benefited?

The Minister of Labour and Rehabilitation (Shri Nathi): (a) Yes.

(b) In some public sector undertakings the scheme is reported to be working well and has been useful in helping the parties to sit together and discuss matters for which the scheme has been set up.

#### Education as a Concurrent Subject

184. Shri D. C. Sharma:  
Shri K. N. Pandey:  
Shri N. P. Yadav:  
Shri Bibhuti Mishra:  
Shri K. N. Tiwary:  
Shri Shrichand Goel:

Will the Minister of Education be pleased to state:

(a) whether a proposal to make education a Concurrent Subject is under consideration of Government; and

(b) if so, the benefits which would be derived therefrom?

The Minister of Education (Dr. Triguna Sen): (a) No, Sir.

(b) Does not arise.

#### Language Formula

185. Shri R. S. Vidyarthi:  
Shri K. N. Pandey:  
Shri Kanwar Lal Gupta:  
Shri S. C. Samanta:  
Shri A. K. Kisku:  
Shri S. N. Maiti:  
Shri Tridib Kumar Chaudhuri:  
Shri Yashpal Singh:  
Shri C. K. Bhattacharyya:  
Shri Indrajit Gupta:  
Dr. Eanan Sen:  
Shri Hem Raj:  
Shri K. Haldar:  
Shri Siddheshwar Prasad:  
Shri Shrichand Goel:  
Shri Dhruvramanath:  
Shri Santosham:

Will the Minister of Education be pleased to state:

(a) whether the Committee of Parliament on education has recommended a two-language structure with facilities for learning a third language;

(b) if so, whether Government have accepted the recommendations of the Committee and whether it was also discussed at the State Education Ministers' Conference held recently; and

(c) if so, the decisions arrived thereat and the time likely to be